

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,
ALLAHABAD.

Dated: Allahabad, the 1st day of August, 2001.

Coram: Hon'ble Mr. S. Dayal, A.M.

Hon'ble Mr. Rafiq Uddin, J.M.

CIVIL CONTEMPT PETITION No. 83 OF 2001

IN

ORIGINAL APPLICATION NO. 728 OF 1993

Sant Lal,
s/o Sri Ram Kishore,
r/o village Gosaura Khurd,
District Allahabad.

..... Applicant

By Advocate: Sri C. P. Gupta

Versus

1. Sri S.P. Mehta, General Manager,

Northern Railway, Baroda House,

New Delhi.

2. Sri A.P. Mishra,

Divisional Railway Manager,

Northern Railway,

Allahabad.

..... Respondents

By Advocate: Sri A. K. Gaur

O R D E R

(By Hon'ble Mr. S. Dayal, A.M.)

This Contempt Petition was taken up
on the ground of wilful disobedience of the order
passed on 10.8.2000, directing the respondents

S

to enroll the name of the applicant on the Live Register for Casual Labour and consider him for the work of casual nature and regularisation on the basis of his enrolment in the Register.

2. We find from the counter reply filed by the learned counsel for the Respondents that the name of the applicant has been enrolled in the Live Register for casual labour at Sel. No. 169. The applicant has been assured that he shall be called in future as and when process is initiated for engagement of casual labourers on the basis of seniority.

3. Thus, the direction given in the O.A. has been complied. The notices issued are discharged and the contempt proceedings closed.

Rafiq Uddin
(RAFIQ UDDIN)

MEMBER(J)

S. Dayal
(S. DAYAL)
MEMBER(A)

Nath/